

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 10/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/615/(IB)/2017
NAME OF THE PETITIONER(S) : SUGESAN TRANSPORT PVT LTD
NAME OF THE RESPONDENT(S) : TRANSTROY INDIA LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1.

V. MAHADEV

Consent for opinion
cred

V. Mahadev

ORDER

Counsel for the Petitioner present and submitted that the registered office of the Corporate Debtor is at Hyderabad. Therefore, he prayed to withdraw the petition with the liberty to file afresh before the concerned Learned Adjudicating Authority. The prayer is allowed. The Petition is **dismissed as withdrawn** with the liberty to the Petitioner to file afresh in accordance with Law before the Learned Adjudicating Authority competent to try the application. The **Registry** is directed to return the DD that has been submitted towards fee for filing the petition to the Counsel for the Applicant.

S. Vijayaraghavan

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)